Agriculture Department

(Forests)

Notification.

Chandigarh, dated the 20th April,1965

No:500-Ft(VI)-65/1323:-- In exercise of the powers conferred by section 29 of the Indian Forest Act, 1927 and all other powers enabling him in this behalf, the Governor of the Punjab is pleased to declare the land described in the schedule below to be protected Forest and the provisions of the chapter IV and section 68 of the said Act to be applicable to them.

Schedule

District	Tehsil	Village with Owners H.B.No.	Description of Khasra No.	Area in acres.
Ambala	Jagadhri	Gohra Bani Pardesh H.B.No.236 Sarkar.	388	82.00
			Rect.No: Killa No:	
Ambala	Ambala	Rampur -do- H.B.No.91	7 2-9-12-18 3 19 1	
			8 12-19-20/ 2 10	
			9 16-25	
			10 1-2	
			11 1-2-3/1	

No : 590-Ft (VI)-65/1324 :- Whereas Punjab Government Notification No: 590-Ft(VI)-65/1323 dated 21.4.1965, certain Forest and Government waste lands mentioned in the schedule appended to the said notification 29 of the Indian Forest Act,1927.

Now, therefore, the Governor of Punjab, in exercise of the powers conferred by section 30 of the said act is please to :-

(a) Declare all trees standing in or upon these lands to be reserved from the date Of publication of this notification in the official gazette for the period of 30 years and.

(b) Prohibit from the same date and for the above period, the quarrying of stone, The burning of Lime or charcoal or the collection or subjection to any Manufacturing process and removal of any Forest produce in such Forest and the breaking up or clearing of land for building or for harding cattle for any other, purpose of land in such Forests.

No: 590-Ft(VI)-65/1325 whereas by Punjab Government Notification No:590-Ft(VI)-65/1323 dated 21.4.65, certain Forests mentioned in the schedule appended thereto, have been declared to be protected Forests " under section 29 of the Indian Forest Act, 1927, therefore, in exercise of the

Powers conferred by section 32 & 33 of the said Act, the Governor of Punjab is please to be make the following rules applicable to all lands specified in the aforesaid notification.

RULES

1. No person shall cut, fell or lop any tree for any purpose whatsoever or remove timber or any other Forest Produce.
2 No person shall hard, pasture grass or retain cattle on the said land.
3 No person shall cut or remove the grass, Kahi or Kana without the approval of Divisional forest Officer, Ambala Forest Division, on the condition that the grass is cut above ground with sickle only.
4. No person shall clear or break up land for cultivation for any other purpose.

5 No person shall set fire to grass, trees, timber or kindly set fire on the land without taking

responsible precaution to prevent its spreading.

6. The quarrying of stones or the burning of lime stone places, where such stone or lime had not ordinarily been a quarried of burnet prior to the publication of Punjab Government Notification No: 590-Ft(VI)-1323 dated 21.4.1965, shall be prohibited except with the permission of Collector of Ambala District, who will consult the Divisional Forest Officer , Ambala before according such permission.

7 Income from the compounding offences against these rules under section 68 of the Indian Forest Act, 1927 shall be credited.

B.D.Vohra,
Secretary to Government, Punjab,
Agriculture Department.

No:690-Ft(VI)-65/1326, Chandigarh, dated the 21st April, 1965.

A copy, with a spare copy of the Notification, is forwarded to the Controller of Printing and Stationery, Punjab, Chandigarh for publishing the notification in official gazette. 11 copies of the notification may please be supplied in due course.

By order ,
Sd/-
Superintendent,
for Secretary to Government, Punjab,
Agriculture Department.

No:590-Ft(VI)-65/1327 Chandigarh, dated the 21st April, 1965.

A copy is forwarded for information to the:-

1 Commissioner, Ambala Division with reference to his endst.No: 433-M/B4-4/DS/1545 dated the 18th January, 1965.

2 Chief Conservator of Forests, Punjab, Chandigarh.

3. Deputy Commissioner Ambala, with reference to his endst. No:108/MA, dated 5.1.1965, to the Commissioner Ambala Division. 11 copies of the notification will be supplied to him in due course.

4. Conservator of Forests/Saraswati Circle, Punjab, Ambala with reference to his letter No:A-IX-37/18236, dated the 20th November 1964 to the Divisional Forest Officer,Ambala Forest Division.

5 Divisional Forest Officer, Ambala Forest Division, with reference to his memorandum No:2737/G dated the 10th December, 1964 to the Deputy Commissioner, Ambala.

By order,
Sd/-
Superintendent,
for Secretary to Government, Punjab,
Agriculture Department.

No: Dated:

Copy forwarded to Range Officer, Ambala and Kalsia for information guidance and necessary action.

Divisional Forest Officer,
Ambala Forest Division,
Ambala City.